

(c) to (e). Representations revived for grant of Special compensatory (Remote Locality) allowance to the Central Government employees are under consideration.

[*English*]

**Development of national Highway  
No. 4**

1855 SHRI PRITHVIRAJ D. CHAVAN:  
Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to widen and develop the Pune-Kolhapur section of National Highway No.4 to ease the problem of traffic congestion; and

(b) if so, the steps taken by the government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGADISH TYTLER): (a) and (b). There is no proposal at present to widen this section to 4-lanes.

[*Translation*]

**Clearance to Companies Under MRTTP  
Act**

1856 SHRI BRAHAMANAND  
MANDAL:  
SHRIMATI D.K. BHABDARI:

Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the existing procedure for clearance to companies under the purview of MRTTP Act has since been streamlined;

(b) whether the new streamlined procedure will also be applicable to companies seeking substantial expansion and setting

up of new undertakings;

(c) if so, the details thereof;

(d) whether the Government proposes to simplify the existing procedure further; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMAR MANGALAM): (a) to (e). In terms of the MRTTP (Amendment) Ordinance dated 27.9.91 followed by MRTTP (Amendment) Act of 1992, the provisions under Sections 21 and 22 existing in the Act have been deleted. Therefore, at present, approval of the Central government is no longer required under the MRTTP Act for expansion of an undertaking or for the establishment of a new undertaking. Accordingly, the procedure existing prior to the amendment for dealing with applications under Sections 21 and 22 has been discontinued.

[*English*]

**Drug Smuggling**

1857. SHRI CHHITUBHAIGAMIT: Will the Minister of FINANCE be pleased to state:

(a) the cases of drug smuggling detected and the details of narcotic drugs seized during each of the last two years;

(b) the number of prosecutions launched and the outcome of such cases; and

(c) the disposal of the seized drugs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI